

Through e-mail only.

From;

Ran Vijay Pratap Singh, H.J.S.,
Joint Registrar (J.) (Services),
High Court of Judicature at
Allahabad.

To

The Director,
Judicial Training & Research Institute, U.P.,
Vineet Khand, Gomati Nagar,
Lucknow.

No. 546/Admin. (Services)/Allahabad:Dated:December 03,2020.

Subject:- Regarding nomination of Officers of the Cadres of Civil Judge (Senior Division) and Civil Judge (Junior Division) for Online workshop/ training on 'Expeditious Disposal of the Cases Under Section 138 of the Negotiable Instruments Act, 1881'.

Sir,

With reference to your letter no. JTRI/1793, dated 28.11.2020, on the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate all the officers of the cadres of Civil Judge (Senior Division) and Civil Judge (Junior Division) including the officers posted on deputation in the said cadre, for online workshop/training on 'Expeditious Disposal of the Cases Under Section 138 of the Negotiable Instruments Acts, 1881' to be held on 13.12.2020 at the schedule as mentioned at 'A'.

I have been further directed to inform you that the Hon'ble Court has been pleased to direct all the District & Sessions Judges to nominate all the Presiding Officers of all the functional Special Courts, working in their respective judgship working under Negotiable Instrument Acts, 1881 for the aforesaid Online workshop/training.

I am, therefore, to request you to kindly take necessary steps accordingly.

Yours faithfully,

Sd/-
Joint Registrar (J.) (Services)

No. 546(i)/Admin. (Services)/2020:Allahabad:Dated:December 03,2020.

Copy forwarded for information & necessary action to: -

- 1- The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
- 2- All the District & Sessions Judges, with the request to inform all the concerned officers accordingly.
- 3- The Section Officer, Administrative (G-II) Section.
- 4- The following officers of the cadres of Civil Judge (Senior Division) and Civil Judge (Junior Division), posted on deputation, are also nominated by the Hon'ble Court for the aforementioned online workshop/training:-
 - i. Sri Ravi Prakash Sahu, Senior Law Officer, D.G. Medical & Health, Lucknow,

- ii. Sri Rajneesh Mohan Verma, Deputy Director, IJTR, Lucknow,
- iii. Sri Vijay Kumar Katiyar, Deputy Director, IJTR, Lucknow,
- iv. Sushri Priti Chaudhary, Deputy Director, IJTR, Lucknow,
- v. Smt. Twishi Srivastava, Deputy Director, IJTR, Lucknow,
- vi. Sri Swatantra Prakash, Joint Registrar (Judicial), U.P. State Public Services Tribunal, Lucknow,
- vii. Sri Dharendra Singh, Registrar, U.P. Real Estate Appellate Tribunal, Lucknow
- viii. Sri Anand Shukla, Legal Advisor, U.P. Real Estate Regulatory Authority, Lucknow,
- ix. Sri Sunil Kumar Nagar, Law Officer, SC/ST Commission, Lucknow,
- x. Sushri Roma Gupta, Law Officer (Women), U.P. Rajya Mahila Ayog, Lucknow,
- xi. Sri Parag Yadav, Registrar, LAARA, Meerut,
- xii. Sushri Pragya Singh, Registrar, LAARA, Gorakhpur,
- xiii. Sri Shantanu Tyagi, Registrar, LAARA, Jhansi,
- xiv. Smt. Kurnika Awadh, Registrar, LAARA, Gautambuddha Nagar
- xv. Sri Deependra Kumar Gupta, Registrar, LAARA, Allahabad,
- xvi. Sri Arun Kumar, Registrar, LAARA, Basti,
- xvii. Sri Abhishek Jaiswal, Registrar, LAARA, Faizabad,
- xviii. Sri Vikas Chaudhary, Registrar, LAARA, Bareilly,
- xix. Sri Saurav Singh, Registrar, LAARA, Lucknow
- xx. Sushri Priyanka, Registrar, LAARA, Agra.

Sd/-

Assistant Registrar (Services)

'A'

Judicial Training & Research Institute, UP, Lucknow



Module for the proposed Workshop

on

Expeditious Disposal of the Cases pertaining to Section 138, N.I. Act, 1881

Programme Schedule

Date: 13th December, 2020 (Sunday).

Session & Time	Topics	Speaker/Resource Person
9:30 AM to 09:40 AM	Short Address by Sri Ram Manohar Narayan Mishra, Director, JTRI -	
9:40 AM to 10:40 AM	Overview of the Provisions relating to Dishonour of Cheque & Cognizance of Offence with specific emphasis on Conditions under Section 138 to 147, N.I. Act, 1881	Ms. Nabeela Wali, Secretary, DLSA, South Saket Courts, Delhi.
10:40 AM to 11:15 AM	Liability of Different Category of persons under section 138 & the Nature of Pre-summoning Orders.	T. Priyadarshini Addl. Coordinator Delhi International Arbitration Centre.
11:15 AM to 11:30 AM	Tea Break	
11:30 AM to 01:00 PM	Trial & Procedure – Conducting the Proceedings Summarily and Expediously (as mandated u/s. 143), Award of Interim Compensation, Discharge, Stopping of Proceedings. Presumptions & Permissible Defences.	T. Priyadarshini Addl. Coordinator Delhi International Arbitration Centre.
01:00 PM to 01:30 PM	Lunch Break	
01:30 PM to 02:15 PM	Appreciation of Evidence & recent Landmark Judgments under N.I. Act in reference to Ss. 138 to 147, N.I. Act, 1881	Sri S.S. Upadhyaya Former Legal Advisor to Hon'ble Governor, Uttar Pradesh

Every Session will be followed by Interactive Session to be attended by participating judicial officers & Guest Speaker(s)